

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 5690 of 2020

Krishna Das..... Petitioner  
Versus  
State of Jharkhand..... Opp. Party

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Coram: Hon'ble Mr. Justice Ananda Sen  
Through:-Video Conferencing

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For the Petitioner : Mr. Sabyasanchi, Advocate  
For the State : Mr. N.K.Ganjhu, A.P.P.  
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2/09.09.2020 The lawyers have no objection with regard to the proceeding, which has been held through video conferencing today at 11.00 A.M. They have no complaint in respect to the audio and video clarity and quality.

Learned counsel for the petitioner prays to ignore the defect and take up the matter on merits.

Learned counsel for the petitioner undertakes to deposit the deficit court fee within two weeks from today. Rest of the defects stand ignored.

Heard learned counsel appearing for the petitioner and counsel for the State, who opposes the prayer for bail of the petitioner.

The petitioner is an accused for allegedly committing offence punishable under Sections 188, 147, 148, 341, 323, 325, 353, 337, 338, 307, 379, 504, 506 of the Indian Penal Code.

The petitioner happens to be the Mukhia of the village. During lockdown this petitioner alongwith 30-40 persons, were protesting in front of the shop of a PDS Dealer. There is no specific allegation against this petitioner that he has assaulted the police officials. Petitioner is in custody since 13.03.2020 and charge sheet has already been submitted in this case.

Considering the nature of allegation and the fact that charge sheet has already been submitted in this case, I am inclined to enlarge the petitioner on bail. Accordingly, petitioner, named above, is directed to be

released on bail on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of Judicial Magistrate, 1<sup>st</sup> Class, Garhwa in connection with Kandi P.S. Case No. 37 of 2020.

Further, I direct the Jail Authority that before releasing the petitioner from jail, the Jail Authority should get the petitioner tested for COVID-19. If the report is positive, then the District Administration will immediately take steps to isolate the petitioner and get him treated in the COVID Center by following all the protocols.

This direction is given in the larger public interest and it should not be construed as a condition of bail.

**(Ananda Sen, J)**